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Corporation are developing a suitable programme. The exent of this programme wiH depend on financial resources that may be made available ihis purpose. Meanwhile, the photovoltaic installation of solar streets lights and lights for community uses in additional villages is continuing. The Rural Electriiicaton Corporation have advised State Electricity Boards that they can take lip electrification of remote villages by means of solar photovoltaic devices under this programme and set off the expenditure for part of the cos: against loans by REC for rural electrification.

## New model of Maruti Car

- 60. SHRI J. P. GOYAL: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Maruti Udyog Limited has suspended the production of cars;
- (b) if so, since when and what are the reasons therefor;
- (c) whether it is also a fac; that it proposes to change tne model of the Maruti Car and revise its prices;
- (d) if so, what are the details in this regard; and
- (e) by when the changed model shall reach the customers and what shall be its price?

THE MTNISTER OF STATE IN THE DEPARTMENT OF INDUST-RIAL DEVELOPMENT (SHRI M. ARUNACHALAM) (a) and (b) Maruti Udyog Limited suspended its production in middle of March, 1986 for the purpose of installing facilities required to expand its production capacity.

(c) to (e) The Company is bringing out an updated model of the Saloon car in mid 1.986 which would be more fuel efficient and technologically better compared to the existing model. Its price is yet to be announced by the company.

## Setting un of a Bench of Allahabad High Court for Western U.P.

to Questions

- 61. SHRI SATYA PRAKASH [MAL-AVIYA: WiH the Minister of LAW AND JUSTICE be pleased to si:
- (a) whether it is a fact that the S.ate Government of Uttar Ρi recently recommended has Central Government :0 estal Bench Allahabad High Western District and if so, when this recommendation was n
- (b> whether Government are a that an agitation is going on in Allahabad led by Advocates a ;ihe demand for the establish a bench of the Allahabad High Court in Western U.P.
- (c) whether it is also a fact '.that advocates of Allahabad High Court have threa:ened that in case a Bench was established for Western districts they will start a forceful agitation division of the State; and
- (d) whether advocates of some Western districts ar<sub>e</sub> agitating in favour of establishment of a Bench for Western district's and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ); (a) No, Sir. A proposal for establishment of a Bench of the Allahabad High Court for the Western districts of Uttar Pradesh was however, received from the State Government ir. its letter dated 14th March. 1981.

- (b) and (c) The Government have seen press reports regarding agitation by the lawyers of Allahabad High Court against the establishment of a Bench of the Allahabad High Court for the Western districts of Uttar Pradesh
- (d) The Government is aware of the agitation by lawyers of western districts of Uttar Pradesh for the establishment of a Bench of the Allahabad High Court in that area.